

ITEM NO.6
SECTION II

REGISTRAR COURT. 1 THROUGH VIDEO CONFERENCE

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. AVANI PAL SINGH

Criminal Appeal No(s). 775/2021

ARSHAD

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

WITH

Cr1.A. No. 776/2021 (II)

Cr1.A. No. 777/2021 (II)

Date : 03-12-2021 This appeal was called on for hearing today.

For Appellant(s)

Mr Md. Anas Chaudhary, Adv.
Mr Iduddin, Adv.
Ms Shehla Chaudhary, Adv.
Mr Sumit Kumar Sharma, Adv.
Mr. Ansar Ahmad Chaudhary, AOR

For Respondent(s)

Ms Ameey Bhashini, Adv.
Mr Shubham Jaiswal, Adv.
Ms Nazish Fatima, Adv.
Mr. Vishwa Pal Singh, AOR
Ms Kiran Bala Dewangan, Adv.
Mr Jhingan Ashwani Omprakash, Adv.
Mr Dinesh Kumar Mudgal, Adv.
Mr Brijender Singh Dhull, Adv.
Mr. Abhishek Atrey, AOR
Mr Sandeep Chaudhary, Adv.
Ms Ambika Atrey, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

All matters

Common sole respondent-State in all the matters is duly
represented.

Contd....

Original records have not been received from the High Court and Trial Court. In that regard, an e-mail has been received from the Allahabad High Court stating that the translation of the records is under process and it would take some time to complete the same. In view of the communication, let these matters be fixed on 24.2.2022, awaiting the original records.

AVANI PAL SINGH
Registrar